

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. CPC 116 of 2000
(OA 910 of 1996)

Date of order : 22.6.2001

Present : Hon'ble Mr. Justice G.L.Gupta, Vice-Chairman
Hon'ble Mr. B.P.Singh, Administrative Member

RABINDRA NATH SINGHA

VS

IIMA RANA

For the applicant : Mr.K.Sarkar, counsel

For the respondents: Ms.U.Bhattacharyya, counsel

O R D E R

In this Contempt Application the applicant prays for punishing the respondents for having committed the contempt of the order of this Tribunal dated 24.6.99. It is stated that the respondents though have paid the amount of the pension, DCRG, insurance, etc. and also the amount of the leave encashment, they have not paid the interest on that amount for 21 months @ 10% per annum as directed by the Tribunal.

2. In the reply it is stated that as per the direction of the Tribunal, entire amount has been paid. It is also stated that the Tribunal had not directed for payment of interest on the leave encashment.

3. It is noticed that the Tribunal had never directed for payment of interest on leave encashment. Therefore the applicant is not justified in saying that the respondents have committed contempt in respect of that item.

4. As regards the payment of interest on pension, the applicant was paid provisional pension from the ^{very} beginning and ~~it is~~ ^{was} not less than the final pension. Therefore there is no occasion for the applicant to claim interest on the ^{for} provisional pension.